

the families become rehabilitable and are dispersed with rehabilitation grants loans etc.

(e) The financial commitments for these Permanent Liability Camps/Homes are about Rs. 1.50 crores per annum.

Increase in Finance Assistance by Industrial Finance Corporation of India

3114. SHRI JADEJA : Will the Minister of FINANCE be pleased to state :

(a) whether there has been an increase in the financial assistance sanctioned by the Industrial Finance Corporation during the last three months;

(b) whether this is due to the re-oriented lending policy of the Corporation; and

(c) if so, the particulars of the re-oriented lending policy?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) Yes, Sir. During the quarter ending 31st March, 1971, the Industrial Finance Corporation of India sanctioned 49 applications involving assistance of Rs. 1592.92 lakhs against 13 applications involving assistance of Rs. 596.76 lakhs during the quarter ending 31st December, 1970.

(b) and (c). The improvement in the number of sanctions is due to general improvement in the investment climate. No special re-orientation as such in its lending policy has been adopted during the last quarter. The Corporation's lending policies, are, however, kept constantly under review.

Inquiry against Cement Allocation and Coordinating Organisation

3115. SHRI N. SHIVAPPA : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether Government have since completed the inquiry against the Cement Allocation and Coordinating Organisation;

(b) if so, the findings thereof; and

(c) whether the report of the inquiry will be laid on the table of the House?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) to (c). The Registrar of Companies, Maharashtra inspected the books of account of M/s. Cement Allocation and Coordinating Organisation under Section 209 (4) of the Companies Act, 1956 in 1967. The inspection revealed that an amount of Rs. 31,16,288.72/- was charged in 1956 in the books of account of the company to "publicity and public relation account". The bulk of the amount was paid to the Chairman of the Governing Body of the company. In 1967 more funds were placed at his disposal. The total amount distributed by the company amount to Rs. 39,50,589.69/-. The details of the payments made are given in the statement laid on the Table of the House. [Placed in library. See No. LT-541/71.]

2. The Department have been advised that the payments made to Political Parties attract the provisions of Section 293A of the Companies Act, 1956. The Registrar of Companies, Maharashtra accordingly issued show cause notices to the parties concerned all of whom excepting one have replied. The Registrar of Companies has been advised to pursue the matter with him.

Delegations sent abroad

3116. SHRI PRABODH CHANDRA : Will the Minister of FINANCE be pleased to state the number of delegations sent abroad by Government during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : The number of delegations sent abroad during the period is as under:—

1968-69	615
1969-70	734
1970-71	911

Memorandum Submitted by Kerala Lepers' Association

3117. SHRI A. K. GOPALAN : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Government have received any memorandum from the Kerala Lepers' Association, Trichur about their grievances; and